

# FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

## FOR THE ATTENTION OF THE CREDITORS OF LANCO VIDARBHA THERMAL POWER LIMITED

### RELEVANT PARTICULARS

1	Name of corporate debtor	Lanco Vidarbha Thermal Power Limited
2	Date of incorporation of corporate debtor	February 23, 2005
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad, Ministry of Corporate Affairs
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40100TG2005PLC045445
5	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> Plot No.4, Software Units Layout, Hitec City, Madhapur Hyderabad-500081, Telangana <b>Principal Office (Corporate):</b> Lanco House, Plot No. 397, Udyog Vihar, Phase-3, Gurugram-122016, Haryana
6	Insolvency commencement date in respect of corporate debtor	October 03, 2019
7	Estimated date of closure of insolvency resolution process	March 31, 2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Mr. Vijay Kumar Garg <b>IP Registration No:</b> IBBI/PA-002/IP-N00359/2017-18/11060
9	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> Flat No. 1402, Tower A, GPL Eden Heights, Sector 70, Darbaripur Road, Gurugram- 122101, Haryana <b>Email ID:</b> gargvijay1704@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> Duff and Phelps India Private Limited, 206/207, world Mark 2, Aerocity, New Delhi-110037   <b>Email ID:</b> ip.lancovidarbha@duffandphelps.com
11	Last date for submission of claims	October 17, 2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of the Lanco Vidarbha Thermal Power Limited on October 03, 2019.

The creditors of Lanco Vidarbha Thermal Power Limited, are hereby called upon to submit their claims with proof on or before October 17, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Vijay Kumar Garg  
IP Registration No: IBBI/PA-002/IP-N00359/2017-18/11060

Date: October 05, 2019

Place: Gurugram, Haryana



*Vijay Kumar Garg*  
Vijay Kumar Garg

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